

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, 'GULESTAN' BUILDING NO:6  
PRESCOT ROAD? BOMBAY : 1

Original Application No. 386/96

Thursday the 18th day of July 1996

CORAM : Hon'ble Shri B.S. Hegde, Member (J)

B.R. Joshi  
Age - 38 yrs.  
R/o Room No. 739/158  
Sant Tukaram Nagar  
Pimpri, Pune.

... Applicant.

By Advocate Shri S.D. Dahiwal.

V/s.

The Union of India  
Through the Secretary  
Railway Board, Rail  
Bhavan, New Delhi.

The Divisional Railway  
Manager(P) Central Railway  
Engineering Section,  
Bombay V.T.

The Assistant Engineer(M)  
Central Railway  
Pune - 411001.

... Respondents.

By Advocate Shri R.R. Shetty.

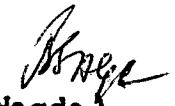
ORDER (ORAL)

{ Per Shri B.S. Hegde, Member(J) }

Heard counsel for the parties.

2. In this O.A. the applicant seeks directions to respondents, to provide with all the facilities which are given to other employees. In this connection the applicant made representation on 8.8.95 which has not been replied by the respondents so far.

3. In the circumstances, of the case the respondents are directed to dispose of the representation made by the applicant as per law within a period of one month from the date of receipt of this order. The O.A. is disposed of accordingly.

  
(B.S. Hegde)  
Member (J)

NS

Received, 18/7/46  
to the ... Department (A)  
2/18/46

Q  
5/8/46

Memo of appen  
2/nd by Shri R.L. Shetty.  
Ad +

2  
9/8

C.P. No 07/97  
issued 2 orders  
on 7.4.97

2  
2/12

(2)

48) O.A. 386/96 07.04.1997.

Shri S.D. Dahiwal for the  
applicant.

Issue notice on C.P. No. 7/97  
to the respondents to file reply.

Returnable on 23/6/1997 for  
orders.

(P.P. SRIVASTAVA)  
Member (A).

(B.S. HEGDE)  
M(J).

os\*

CP Notices issued to  
Applicant/Respondents on  
16.4.97

8/2/97

Date: 23.6.97. [45]

Mr. S.D. Dahiwal for  
the applicant, none for the  
respondent. Mr. R.R. Shetty for  
respondents is not able to  
come on account of his mother's  
death.

S.O. to 1.8.97

M.R. Kolhatkar  
(M.R. Kolhatkar)  
M(A)

B.S. Hegde  
(B.S. Hegde)  
M(J)

M

01-8-97

1318

Applicant by \_\_\_\_\_

Prescribed by \_\_\_\_\_

Deinent / Ordeſ

Signed and Pronounced

in the open ~~and~~ hi

Hon'ble Shri

and Hon'ble Shri \_\_\_\_\_

**Court Officer**

Per Tribunal

Date: 1/84

Applicant ~~a Person~~ / by Mr. Oshad

Advocate/respondent by *mark shell*

Council. *Re. the request of Mr. Shultz*  
The matter adjourned to *has an objection*

For sales on ch.....

By Registrar

Dated: 5.9.97 (24)

None for the applicant. Shri R.R. Shetty, counsel for the respondents.

The Tribunal vide order dated 18.7.97 directed the respondents to dispose of the representation made by the applicant as per law within a period of one month from the date of receipt of the order. The learned counsel for the respondents submitted that pursuant to the direction of the Tribunal the respondents have reimbursed Rs.150/- being the cost of spectacles and uniforms and given him all the facilities as normally given to other employees.

In the circumstances nothing survive in the C.P. Accordingly the C.P. is discharged.

*M.R. Kolhatkar*  
(M.R. Kolhatkar)  
Member (A)

(B.S. Hegde)  
Member (J)

After the disposal of the C.P. the learned counsel for the applicant came to the chamber and stated that whatever he has asked for has not been paid by the respondents. Thereby they had committed contempt.

The respondents have stated that the applicant has already been given whatever he is entitled to.

In the circumstances we do not find any merit in the C.P. Accordingly the C.P. is discharged.

*dd. 5/9/97*  
Order/Judgment despatched  
to Appellant (s) on *23/9/97*

*M.R. Kolhatkar*  
(M.R. Kolhatkar)  
Member (A)

*B.S. Hegde*  
(B.S. Hegde)  
Member (J)

*25/9/97*

NS